

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION
(EXCISE AND TAXATION-I BRANCH)

NOTIFICATION

The 28th May, 2014

No. S. O.136/P.A.1/1914/S.8/2014.- In exercise of the powers conferred by section 8 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to direct that Sh. D.P. Reddy, Financial Commissioner Taxation and Secretary to Government of Punjab, Department of Excise and Taxation, shall hear the appeals against the orders passed by the Excise Officer for grant or renewal of L-I license under the Punjab Excise Powers and Appeal Orders, 1956.

UPJEET SINGH BRAR,

Additional Secretary to Government of Punjab,
Department of Excise and Taxation.